COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 153 OF 2018

Dated: 23rd October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GMR Kamalanga Energy Ltd. & Anr.Appellant(s)

Vs.

Central Electricity Regulatory Commission ... Respondent(s)

& Ors.

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. G. Umapathy

Mr. Aditya Singh for R.2 to 4

Mr. Aashish Anand Bernard Mr. Paramhans for R-5

Mr. R. B. Sharma for R-6 to 9

<u>ORDER</u>

Finally, three weeks' time, i.e. on or before 13-11-2018 is granted to file reply along with IA to those Respondents who have not yet filed reply, with advance copy to the other side. Thereafter, rejoinder may be filed on or before 27-11-2018 with advance copy to the other side.

List the matter on <u>9-1-2019</u>.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

tpd/js